

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 11/RP/2019

in

Petition No. 74/GT/2017

Coram:

**Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member**

Date of order: 7th November, 2019

In the matter of

Petition seeking review of Commission's order dated 29.4.2019 in Petition No. 74/GT/2017 regarding approval of tariff of Muzaffarpur Thermal Power Station, Stage-II (2 x 195 MW) from COD of Unit-I (18.3.2017) to 31.3.2019.

And

In the matter of

Kanti Bijlee Utpadan Nigam Limited
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi - 110003

...Petitioner

Vs.

1. Bihar State Power Holding Company Ltd.
Vidyut Bhawan, Bailey Road,
Patna- 800001
2. North Bihar Power Distribution Company Ltd.
Vidyut Bhawan, Bailey Road,
Patna- 800001
3. South Bihar Power Distribution Company Ltd.
Vidyut Bhawan, Bailey Road,
Patna- 800001
4. Jharkhand Bijlee Vitaran Nigam Ltd.
Engineering Building, HEC Township, Dhurwa,
Ranchi - 834004
5. GRIDCO Ltd.
Janpath, Bhubaneshwar - 751022
6. West Bengal State Electricity Distribution Company Ltd.
Vidyut Bhawan, Bidhannagar, Block DJ,
Sector-II, Salt Lake City,
Kolkata - 700091



7. Power Department,
Govt. of Sikkim, Kazi Road,
Gangtok, Sikkim - 737101

8. Damodar Valley Corporation (DVC),
DVC Towers, VIP Road,
Kolkata, West Bengal - 700054

....Respondents

Parties present:

Shri M.G.Ramachandran, Senior Advocate, KBUNL
Ms. Poorva Saigal, Advocate, KBUNL
Ms. Ranjitha Ramachandran, Advocate, KBUNL
Shri Rohit Chhabra, NTPC
Shri Sukhjinder Singh, NTPC
Shri R.B.Sharma, Advocate, BSPHCL
Ms. Sanya Sud, Advocate, BSPHCL

INTERIM ORDER

The Petitioner, KBUNL has filed this Review Petition against the Commission's order dated 29.4.2019 in Petition No. 74/GT/2017, wherein the Commission had determined the tariff of Muzaffarpur Thermal Power Station, Stage-II (2 x 195 MW) ('the generating station') from COD of Unit-I (18.3.2017) to 31.3.2019 in terms of the CERC (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. Aggrieved by the said order dated 29.4.2019, the Petitioner has sought review on the ground that there are errors apparent on the face of record on the following:

- (i) Allowance of IDC upto the condoned time over run;
- (ii) Normative/ Notional IDC capitalization; and
- (iii) Correction of IWC on account of Coal cost considered twice and correction of operating Parameter (SHR)

3. Heard the learned Senior counsel for the Petitioner on 'admission'. Admit and issue notice to the Respondents.



4. The Petitioner is directed to serve the copy of the Review Petition and additional affidavit dated 25.9.2019 along with this order on the Respondents by **15.11.2019**. The Respondents shall file their replies on or before **29.11.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, by **6.12.2019**. The parties shall ensure the completion of pleadings within the due date mentioned above.

5. Matter shall be listed for hearing in due course for which separate notice shall be issue to the parties.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(P.K.Pujari)
Chairperson

